

DIET-MONEY FOR WITNESSES ACT 1846

ACT No VII OF 1846

(Rep., Act 17 of 1862)

[5th December, 1846.]

Passed by the Hon'ble the President of the Council of India in Council on the 5th of December 1846, with the assent of the Right Hon'ble the Governor General of India.

An Act regarding the Deposit of Diet Money for Witness in petty cases.

It is hereby enacted, in modification of Clause 1, Section 2, Regulation III. 1812, of the Bengal Code, that in the Territories subject to the Presidency of Fort William in Bengal, it shall be lawful for the Magistrates to regulate the amount of Diet Money required for Witness in petty cases, with reference to the probable period such Witnesses may have to be in attendance, and in the event of the prolonged detention of Witnesses to direct the deposit of any further sum which to the said Magistrates may seem requisite.